Action Soughi against Inches delegation

		to ICC in Veterman etc (C.A.)	
4	Housing Schemes	25 to 30 years	5-1/2
5.	Small Savings loans	10 years	5-1/4
6	Loans for purchase of fertilizers	6 months	3-3/4
7	Rehabilitation loans	Upto 20 Jears	5-1/2
8	Loans for clearance of overdrafts	Upto 5 years	4-1/2 upto 4-1/2 upto 4 for year,

Proposal to Farmark Additional Funds to Kerala for Development of Tourism

3693 SHRIMATI BHARGAVI THA-NKAPPAN Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

(a) whether Government propose to earmark additional funds for Kerala Go e iment for development of tourism in the 5 ate, and

(b) if so, the extent thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR KARAN SINGH) (a) and (b) Plan schemes are executed either in the Central or State Sector, and hence the question of release of additional funds to the State Government does not alise However, in the Central Sector the following schemes are being undertaken in Kerala

- (i) a breach resort is being developed at Kovalam. A provision of Rs 86 58 lakhs has been made by the Government for the first phase of this development. In addition, the India Tourism Development Corporation has provided a sum of Rs 135 lakhs for the construction of a 100-room hotel and 40 cottages at this beach resort. Work on the project is m progress.
- (ii) a sanction amounting to Rs 2 85 lakhs has been issued for the construction of a youth hostel at Trivandrum.
- (iii) provision has been made in the Plan for the purchase of two motor launches

at a cost of Rs 2 Lakls for the Periyar Wild Life Sanctuary,

4-3/4 for 5 years

12 his.

CALLING ATTINION TO MATTER
OF UKGEN! PUBLIC IMPORTANCE

REPORTED ACTION AGAINST INDIAN
DELLGATION TO FIELL CC AND
INDIAN NATIONALS IN SOUTH
ALFERNAM

SHRUINDRAILT (UPFA (Alipore) I call the aftert on of the Minister of External Affairs to the following matter of urgent public importance and request that he may ranke a statement thereon

'The reported news about the South Victnani National Assembly's Foreign Relations Committee asking the South Victnamese Covernment to immediately expedithe Indian delegation to the International Control Commission and also to use the Jaw in a severe but 'just' fashion towards Indian nationals'

THE MINISTER OF EXTERNAL ATFAIRS (SHRI SWARAN SINGH) Mr Speaker Sir, Government have seen press reports regarding the suggestion of the Icheign Relations Committee of the National Assembly of South Vietnam to tale ce tain anti Indian measures both aga tot the Indian members of the ICC and le Indian nationals in South Vietnam Courrement is enquiring from its Consulate General and the Chairman of the ICSC in Saigon about the matter and are awaiting then report The Consul General of the Republic of Victnam was called by the

External Affairs Ministry. He reported that he had no authentic information on the point but that he would ascertain the position from Saigon and let us knnw.

The Government of South Vietnam claim that they support and respect the International Commission. The Commission is a composite body and any action against any one of the component members of the Commission would be tantamount to action against the Commission as a whole. The Government of the Republic of Vietnam have already re-validated the visas of all the members of the Commission, including the Indian Delegation, for a period of six months starting April 1,1972. There is absolutely no justification to discriminate against the Indian Delegation to the ICSC by expulsion or otherwise.

As regards the Indian nationals in South Vietnam, the Government of the Republic of Vietnam had, through their note of January 21, 1972, clearly assured us that they had issued strict instructions to the appopriate authorities to take adequate measures to protect the life and property of the Indian community throughout the Republic of Vietnam.

The Government of India expect that the South Vietnamese Government will abide by all these assurances and not allow any prejudical or hostile action to undermine the friendly relations between the Indian and the South Vietnamese people or to injure the legitimate rights of the Indian community in South Vietnam.

SHRI INDRAJIT GUPTA: This is not the first instance of such calculated antiladian campaign which has been going on in South Vietnam for a good many years. I believe it took on a new aimension at the time Madame Binh first visited this country at the invitation of the Minister of External Affairs. After that, from time to time, we have been reading and hearing about these hostile demonstrations and various kinds of threats. All manner of humiliations and insults are hurled against the Indian delegation in the ICSC and a sort of general anti-Indian campaign goes on. I suppose in the last few days because the Government decided, belatedly, to raise its relations with the Democratic Republic of

Victnam to embassy status, this campaign seems to be exceeding all its previous bounds. The attempt seems to put pressure on India to change its policy in some respect or other. If it was really something which was being done by the South Vietnam Government, it would, I think, amount to nothing more than an impertinence. And it should be dismissed as impertinence also. But it is obvious to anybody, whether our Minister is willing to admit it publicly or not, that this impertinence of the South Vietnamese finds its inspiration in the Americans who are the patrons and the supporters of this government. Otherwise, I do not think they would have the affrontery to go on m the way in which they are behaving.

Whether Sardar Swaran Singh likes it or not, our country feels that our Government is continuing to recognise the government in Saigon which has in fact no credibility whatsoever in that country. It neither has any effective territorial control except perhaps in one or two towns, nor does it have any kind of popular support. It is depending solely on the United States arms. Nevertheless, we continue to recognise this puppet because, according to our learned Minister, it satisfies some sort of obscure international norms which are not clear to any ordinary man,

This latest hullabloo which has started, about expelling the Indian members of the ICC and also taking some sort of reprisals against other Indian nationals is a very serious matter But I imagine that there is some method behind it, and the method seems to be that not the South Vietnam but their American patrons are very much interested to see that the ICC, whatever its limited capabilities may be, even that, should be demolished, and the ICC should not be allowed to function. The reason is that the United States, after all Mr. Nixon's election gummick about withdrawing the American troops from South Vietnam and bringing the boys home, which was very popular in the United States -- this gimmick has now been fully exposed. They have actually in practice started the war all over again. After returning from his talks in Peking, whatever process of withdrawal by phases had been carried out previous to that, has been reversed all over again.

I want to know whether the Minister agrees with this view of not. It is only in recent weeks that there has been a fresh commitment and a total commitment, of the United States, naval forces, the Seventh Fleet and B 52 bombers, and even the Units States ground troops. I would remind the Minister that on the 18th of Airl im Paris, Madam Bmh claimed—and I am quoting

'The American ground forces were engaged in the current fighting in South Vietnam. The cited in a radio interview the first battalion of the 196 light infinity regiment hid moved to positions near Hua and several units of the third milling division had returned from Okinawa aboard the seventh Fleet vessels.

It is not a secret any more Only three or four days ago, every paper had carried reports about American combat troops staging a sort of miniature mutiny on one of the sectors and refusing to carry out the orders of their commanders so actually, what is happening is that Mr Nixon's election stunt of withdrawing the troops and bringing the boys home is being reversed, and the Anicricans are again themselves committing their remed forces to commit aggression and it is for this reason that they want to hide this from the gaze of world ! Public opinion by tiving to demolish the International Control Commission, and that is why these threats of expulsion and so on are now being mide

Today's newspapers have reported that South Vietnamese troops are themselves now beginning to desert. Today's Stateman has a little bit of news, which says that according to a US adviser who was wounded, 'the communist forces captured the district capital of Hoai An because the South Vietnamese regulars and militia men refused to fight militia forces guarding the town neatly stacked their arms, changed into c vilian clothes and joined the local population."

This is the kind of morale and fighting c ra it of 1 c South Vietnamese Therefore it has probably become inevitable for the "Americans to commit their own

troops again to a fullfledged military operation, and this is what President Nixon would like to hide And, therefore, they are trying to divert the gaze of the world's people, firstly by timing this along with sending "Apollo 16 up to the moon, and secondly, by now trying to starn a big campaign against the ICC which is an attempt to turn it out from Saigon

There is no trouble on the moon. It is rather a tragic irony that while to Apollo 16 is flying on to the moon on a scientific expedition to which I have no objection, which in fact I admire, at that very moment B 52 bombers carry out unprecedented destruction on the town and cities of North Viet - Nam Diplomacy demands that a certain restraint should be used in the language employed. Nevertheless, the statement read out just now by the hon Foreign Minister is very much on the defensive

In the face of humilications and constant insults I think national self-respect demands that we tell the South Viet-Namese a little more bluntly where they get off we should not go on stomaching this kind of impertinence and insults without some kind of former declaration of our intentions. What do we propose to do? Suppose they do make conditions impossible for the continued stay of the ICC in Saigon, are we prepared to take some m consultation with the other action members, Canada and Poland? Have we had any discussions with them? In the eventuality in which they make conditions impossible in Saigon for the ICC to function, in that case why should not the ICC shift its HQ from there and go to Hanoi? There is nothing sacrosanct about Saigon? What is Government's thinking on this matter? When will this fictitous recognition of a Government which enjoys no support in its own country be given up and we will recognise the Provisional Revolutionary Government of South Viet-Nam? I want to know whether urgent cousultations have been held with Poland and Canada who are our colleagues in the ICC What is their line of thinking on this matter?

In the news which appeared yesterday it is alledged that the Indian nationals have

been accused of sabotaging the economy of South Viet-Nam What is the Government's information on this point? What exactly do the South Viet - Namese want to allege? How many Indian nationals are there at the moment in South Viet - Nam? What are the occupations in which they are engaged? How is it at all conceivable, as the South Viet-Namese allege, that they can in any way contribute to the sabotage of their economy? Some information must have been received from our consulate there; they must be keeping full records of the facts. He should tell us about these facts. In case the threat which has been made of taking severe and just action towards Indian nationals is sought to be carried out, how does the Government of India propose to protect their interests?

I should like to have a clearer position from him on all these points. He has not said very much in his original statement. He should tell us whether in the coming days the Saigon regime continued to behave like this the ICC is prepared or not to shift the HQ from aighn and go, if necessary to Hanoi, I should like the Government to remind even the Americans that the day is not far off when the U.S. itself will require the assistance of this same ICC in order to arrange for the repatriation of their own prisoners of When that stage comes the Americans will have to come to the ICC if they want to get their men back for whom demonstrations are being held in so many towns of the United State itself. It is better that they stop riding the high horse and behave themselves. It is the duty of the Government of India to make this clear in unmistakable terms instead of being apologetice or defensive about it.

SHRI SWARAN SINGH: I shall confine myself to answering the specific points on which the hon. Member has asked me to give some information.

We have about 2,000 families of persons of Indian origin there Most of them are engaged in trade and business, and any allegation that they are in any way acting against the economic or national interests of South Viet Nam is totally unfounded and has no basis.

SHRI INDRAJIT GUPTA: Why did you not say so in your statement?

SHRI SWARAN SINGH: It is not necessary to say it.

SHRI INDRAHT GUPTA: It is not necessary for us, but it is necessary for the world.

SHRI SAWARN SINJH: These answers are part of the statement. I should leave so nething for questions by you also.

I have already said that it is the responsibility of the Government of South Viet Nam to protect their persons and property, and this is an assurance that they have given. We will continue to press their to discharge their respossibility adequately. We must have this in mind that the primary responsibility of giving adequate protection to the persons and property of non-nationals functioning many country, is that of the host Government. We will continue to impress upon them their responsibilities and to discharge it squarely.

The next thing that was asked is that a situation arises in which the ICC cannot fuction in South Viet Nam, can there be an alternative? There can be an alternative which can be decided upon only consultations with the Membors the ICC and also after broadly keeping the Co-Chairmen informed of the developments. We are already in touch no, only with the Canadian Government and the Polish Government about this matter, but we are also in touch with the two Co-Chairmen. At the moment, the general approach of the Members of the ICC appears to be to do everything possible to ensure the functioning of the ICC from Sonth Viet Nam itself. But the posibilit of a variation of this cannot be excluded. This can be decided only in consultation with the other Members of the ICC and also by keeping the two Co-Chairmen informed about the situation.

These are the two points about which specific info miles was solitit. The rest was his own assessment of situation, and I do not want to make a counter statement to give my assessment.

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SHRI INDRAJIT GUPTA: What about recognition?

SHRI SWARAN SINGH: I have no new news.

श्री नवत किशोर शर्मा (दौसा) : अध्यक्ष महीदय, विदेश मंत्री जी का जो बक्तव्य है उस से ऐसा लगता है कि उन को इस समाचार की सत्यता के बारे में कोई खास जानकारी नहीं मिली है पर इतना सही है कि जो कुछ आज वियतनाम में हो रहा है श्रीर जो पिछले दिनों से गांव में भारतीयों के साथ हमा वह इम देश के लिए ही नहीं भ्रपित बिश्व के सभी लोगों के लिए चिन्ता का विषय बना हुआ है। भारत के अन्तर्राष्ट्रीय नियंत्रण आयोग का चैग्ररमैन होते के नाते एक विशेष जिम्मेदारी है। दायित्व को निभान में ऐसा लगता है कि सैगोन की सरकार नहीं चाहती कि वह उस काम को करता रहे। लड़ाई का विस्तार जिस तेजी से वियतनाम में हो रहा है और अमरीका ने जिस तरह से इस लड़।ई में कूदने का फैपला किया है, मैं आप को ध्यान इस सम्बन्ध में वहां की रिपब्लिकन पार्टी के एक प्रभावशाली सदस्य द्वारा दिया गया जो वक्तब्य है उस की स्रोर दिलाना चाहता हं। उस में उन्होंने कहा है कि अमरीका के किसी जहाज का नुक्सान हो या धमरीका का कोई सिपाही मारा जाये, इस के बदले में मैं यह पसन्द करूंगा कि समूचे सैगोन को उड़ा दिया जारे। इस मयंकर स्थिति में दुनिया की शांति को खतरा उत्पन्न हो सकता है। ऐसी स्थिति में सैगान की बिदेश समिति द्वारा जो निर्णय लिया गया है उस के बारे में आप प्राशा से भले ही उम्मीद करें कि समस्या का समाधान हो जायेगा, और हम उम्मीद करते हैं कि सैगान की सरकार भारतीयों के हितों की रक्षा करेगी, लेकिन इन आशाओं मे काम नहीं चलता । वस्तुस्थिति की तरफ हमें देखना पड़िंगा भीर कड़े कदम उठाने पड़ेंगे। पिछले दिनों से धमरीका का और सैगान की सरकार का भारत विरोधी रवैया होता जा रहा है। ग्रंभी हाल में डेट्रायट के भारतीय विद्या: थियों के साथ अमरीका में जो कुछ हमा वह भी अपने आप में एक भयंकर घटना है। साथ ही साथ धमरीका के अखबारों में बंगला देश के बारे में 17 फरवरी की डिपार्टमेंट आफ आर्मी, य. एस. ए. में जो सबर छपी कि बंगला देश में हिन्दुओं का राज्य है, यह सब बातें इस बात की द्यांतक है कि श्रमरीका की सरकार ग्रीर सैगान की सरकार एक भाग्त विरोधी प्रचार में जुटी हुई है।

इन बातों का ध्यान रखते हुए मैं बिदेश मंत्री से पूछना चाहता हं कि क्या यह सत्य है सैगान की सस्कार में भारतीयों को तंग करने की नीति और श्रमरीका की सरकार द्वारा जो नीति वरती जा रही है उस में साम्य है ? यदि है तो हम ने जो नई नीति प्रतिपादित करने का फैसला किया है कि ग्रमरीका से अपने सम्बन्ध सुधारेंगे क्या इस सन्दर्भ में यह सही नीति **\$** ?

दूसरा प्रश्न यह है कि ऐसी स्थिति में दक्षिण वियटनाम के ग्रन्दर भारतीय व्यापा-रियों की, जिन की संख्या अभी विदेश मंत्री ने 2000 परिवारों की बतलाई है, सूरक्षा के लिए सरकार क्या इन्तजाम करेगी ? मैं समझता ह कि ऐसी स्थिति में जब कि लड़ाई सँगान के भन्दर बढ़ती जा रही है विदेश मंत्री की इस बारे में कुछ सिकय कदम उठाने की कोशिया करनी माहिए और कुछ कारगर नतीज पर पहुंचना चाहिये।

SHRI SWARAN SINGH; We May have our differences with the USA, but in all fairness to them, I should say, we have not got any evidence that the present attitude of the Government of South Vietnam is any way created by any act of encouragement

We have been in touch with the representative of the United States of America and we do not find any evidence, either in Saigon or in Washington, about this suspicion that might be in the minds of the hon. Members.

The second part of the question is whether our policy to make efforts to improve our relations with the United States of America is a correct policy or not. I think we should do everything to improve relations with any country with whom the relations may be strained. So, as an objective there is nothing wrong in it, and we should try to persue that policy, although this is a field in which success will not be achieved unless it is also reciprocated by the United States of America. But we should never be apologetic in our decision and attitude to improve our relations with whom our relations at present may be such which requires improvement.

The third question that he has asked is about the protection of Indian nationals in South Vietnam, It is easy to talk of "effective steps". I would like the hon. Member to spell out what he exactly means by "taking effective steps". The primary responsibility of ensuring the protection of the persons and property of both nationals and non-nationals is squarely on the shoulders of the government of that country. From outside you can put moral pressure, you can approach other countries to create conditions where this is ensured, but the primary responsibility in the international community is upon the government of that country where these non-nationals This is one thing about which we should be clear in our minds and we should continuously remind the Government of South Vietnam about their responsibility in this respect.

SHRI HARI KISHORE SINGH (Pupri): The story of Viatnam is a tragedy of a tiny nation which is struggling for national freedom and dignity when it is dominated by the mightiest military machine in the world. The situation has been aggravated by the latest decesion of the U.S. Administration to escalate the bombing of Noth Veitnam with a view to show their might against those who encourage this small nation and also with a view to experiement their deadly defence The ICC has so far weapons over there. failed in its objective, and that is largely because of the non-cooperation which it United States. The American Administration had have I that after the Geneva Conference it would be possible for the United States of America to step in where France had left, and that did not materialise.

This resolution of the Foriegn Relations Committee of the South Vietnam National Assembly—I do not know how far it is 'national' Assembly; it is allright to expel the Indian delegation to the ICC raises a very fundamental question. Can the Saigon Government arrogate to itself the right to decide whether any of the three countries constituting the ICC is qualified to be its member because of its bilateral relationship with the government of Saigon or the government of United States of Ameca or, for that matter, any government in the world? So far as ws are concerned, the question arises as to how far we are going to accept this insult. Do the government feel that by continuing in the ICC we are going to achieve something substantial and, if so, will the Minister of External Affairs say that in categorical terms?

Secondly, Sardar Sahib has mentioend that the Government of India is in touch with the Co-Chairmen of the Geneva Conference in regard to the latest developments. I would like to know their reaction to the conditions in which our delegation is placed in Vietnam; whether the Government proposes to convene a meeting of the ICC itself, whether a meeting has already been convened and, if it has not been convened, whether it is going to be convened or not.

Then, I was very astonished to hear the reply of Sardar Sahib that he had no evidence that the Saigon Government was indulging in all such things towards our delegation at the behest of the United States Government. Does he expect that Mr. Keating will come and tell him? Sardar Sahib we are instigating the Saigon Government to insult your delegation and your country."? This is the most interesting reply we have got in this House.

Is it a fact that the Government of India has acquiesced in the Saigon Government's decision to impose restrictive visa regulations for the member of our delega-

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[Shri Hari Kishore Singh] tion; if not, what steps had the Government taken to restore the original arrangements with regard to the visa for the numbers of the Indian delegation?

Finally, I would repeat the question which the hon. Member, Shri Indrajit Gupta had asked, namely, if in its wisdom the Government decides to continue with the ICC, in view of the recent developments will it consider the possibility of shifting the headquarters to Hanoi and, if so, what are the possibilities in this regard?

SHRI VASANT SATHE (Akola): On a point of order, Sir. May I point at the person in the gallery? He is sitting with his kaee on the rails. Is it in keeping with the decorum of the House? Can he put his knee on the railing?

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Members are expected not to take notice of what is happening in the galleries. He is a new member. Let him learn this.

MR. SPEAKER: This is the first time that I have heard it. I have not seen it being done before. Please do not do these things. It is rather sad.

SHRI SWARAN SINGH: Can any useful purpose be served by continuing with the ICC, I had occasion to explain the position in the course of the debate the other day. There is a consensus among the parties concerned that every effort should be made to continue the commission, even though at the present moment it may not be discharging any function effectively. We have been in touch with the members of the Commission, the Governments and also the co-Chairmen and their reaction is also the same, namely, that every effort should made for the Commission to continue to function and, if possible, from South Vietnam itself. There have been meetings of ICC also and informal meetings of members of the International Control Commission, all of whom are in Saigon. This matter has been reviewed from time to time.

The hon. Member was very dramatic when he said that I could not expect the United States Ambassador to come and tell me that US was interfering and instigating the South Vietnam Government to take this attitude. I accept his analysis, I do not expect the United States Ambassador to come and tell me that they are taking any action to encourage the Government of South Vietnam. I would only say that the hon. Member need not oversimplify our sources of information and contact. When I say something, he should not take it that it is based only on what the Ambassador comes and tells me. I have other sources of ascertaining this.

About visas, there was some trouble. But, as I have already mentioned in my statement, the visas have been revalidated for six months. The visas had been granted for specified periods even on earlier occasions. There is no departure from the original practice. Otherwise, they would not have expired if they were granted permanently. Obviously, they have to go for revalidation at the expiry of the period. This is the general practice that has been adopted and this is not somerhing which is unknown to the countries concerned.

About the shifting of headquarters to Hanoi or to any other place, I would urge that this is a matter about which I have already made an indication. To readily agree to shift to Hanoi would be, more or less, playing into the hands of the South Vietnamese. We should be careful when we make these suggestions. Some of the things which appear to be obvious are not always in the best interest either Commission or even consistent with the attitude that we have taken in this respect.

SHRI JYOTIRMOY BOSU (Diamond Harbour): It is nothing new to us that the Government of India has always been a prisoner of indecision. They did the same thing in the case of Algeria. When the entire Afro-Asian countries, almost all of them, had taken a decision in favour of recognition of Algeria, we had been trying to look backwards and that is why even today the Alegerians have not forgiven

The last battles have been fought on the soil of Vietnam. They are fully aware of the fact that the South Vietnam Government is nothing but a U.S. Government. In fact, if you use the word "puppet"? Government, it is not clear. It is a U.S.

Government, They have got some people. just show-pieces, and they have been put there.

In the statement, the hon. Minister has said—I say they sound like a paper tiger—and I quote:

"There is absolutely no justification to discriminate against the Indian Delegation to the ICSC by expulsion or otherwise."

We have not understood quite clearly what you propose to do if you continue saying like this.

Then, in the recent past, they have showered enough insults on us. They organised demonstrations in front of the Indian Consulate there. They have made enough fuss on the grant of visas to the ICSC personnel. On this occasion, they have done it for six months. Will the hon. Minister kindly tell the House what was the duration of the visas that were granted to the ICSC personnel on previous occasions.

Now, the last phase has come. They are insisting on the expulsion of the Indians from the I.C.S.C. I regret to say that this is nothing but surrender to the U.S. pressure. That is why they granted irregular, improper and illegal visas to Taiwanese who came to our country. They also allowed a South Vietnamese Parliamentary Delegation to come and visit this country. That is why they have been so unkind and insulting to Madame Binh. There was no Minister to receive her there. They even obstructed the landing of a plane on Indian soil. So, I say, the Government of India is adopting nothing but an ostrich-like policy, to hide their head in sand and consider that others cannot see them.

What are the positive steps that they propose to take? Will they consider or will they discontinue or sever trade and diplomatic relations with South Vietnam? Will the hon. Minister kindly tell us in clear language and concrete terms what has been the outcome of the consultation with the member-countries?

SHRI SWARAN SINGH: It was a long speech, but the ending was rather tame. I do not know why he travelled from South Vietnam to Algeria.

SHRI JYOTIRMOY BOSU: This is an old feather in your cap.

SHRI SWARAN SINGH: The real thing is that he is so much obsessed by this historical background that it clouds his thinking even of the present problems.

He has not asked me anything except this: the only question he has asked is whether we have any intention to sever diplomatic relations with South Vietnam.

SHRI JYGTIRMOY BOSU: Trade and diplomatic relations.

And also trade relations with Scuth Vietnem. My answer is 'no'.

SHRI JYOTIRMOY BOSU: The other question was about the outcome of the discussion that you say was held with the other Member countries. What you have said so far is not clear. (Interruption)

SHRI SWARAN SINGH The outcome of that discussion is: every effort should be made to continue the International Control Commission and every effort should be made to create conditions where it functions from South Vietnam.

SHRI JYOTIRMOY BOSU: When was it done?

MR. SPEKER: Prcf. Machu Danda-vate.

PROF. MADHU DANDAVATE (Rajapur): Recently President Nixon had declared:

"Nothing in our heritage is more precious than the right to express ourselves freely on any subject and the right of access to the expression of others." [Prof Madhu Dandavate]

Action sought against

As far as the American Government and their puppets are concerned, they are very generous in offering advice and directions to other countries, including In Jia, but they are extremely intolerant while unpalatable views are expressed by other countries. Only last week America expressed her displeasure to the Ambassadors of France and India in Washington-displeasure towards India for Delhi's condemnation of air bombing and despleasure towards France for a call for return to the Conference table at Paris

Now the Fo eign Relations Com n tree of the National Assembly of 53 ith Vietnam have asked for the immediate expulsion of the Indian Delegation to the Internation nal Control Commission I would like to ask whether our Government is going to ask them whether it is not the echo of Thur Master's Voice Is out Government willing to ask the Sou h Victnamese Government also very stoutly. When it engages itself in a ficrce war a Vietnam with the help of electronic technology of Am rica and Asian man wer has it got the moral right to say th India has not played her role in the International Control Commission to prevent the entry of North Victnamese forces into the so called Demilitarized Zone? Will out Covernment is mly tell them that the Demi liturized Zone and the ghastly pravey and of the Vietnamese people can never to exist at all? That is our attitude Will our Govern ment tell the U.S. as well as the South Victnamese Government that our policy of non alignment and non involvement does not mean any passive neutrality between aggression and freedom but we reserve to ourselves the right to rouse the conscience of the world against every form of oppres sion and aggression as is represented and relected by he US imperialists in their bombing? To counteract Saigon's politics of black mail will our Government take a deterrent step by raising this issue of bombing in Vietnam in the United Nations as a member of the Security Council? In spite of initial vacillations, our Government ultimately recognised the Bangla Desh Government at a moment which it described as the 'ripe moment' in a similar, with all your vacillations to recognise the Provisional Revolutionary Government of Vietnam will you consider 'right stage' and accept the Provisional Revolutional Government of Vietnam and give it recognition at

in Vietnam etc (C A.) some stage as you recognised the Government of Bangla Desh ?

Indian delegation to ICC

Does the Government realise the implications of the move to use the law in a severe but just fashion towards the Indian nationals? And shall we not tell the Saigon regime that India would not be deterred by such threats as far as the interests of the Indian nationals are concerned? Will our Government tell the Saigon rulers that, in spite of their threat to India the imperialism of their US masters was already defeated decisively a Dacca and now it will be buried on the land of South Vietnim? Are we going to tell them decisively this?

The hon Minister has stated that there is no class evidence that the United States is backing up South Vietnam I hope he has not got any adequate evidence with him to establish that the US Government is actually has ite to their own puppet Govern ment in South Vie nam

SHRI SWARAN SINGH All his suggestions relate to in juiring from me whether I will tell virious things to the South Vietnamese Government and to the United States Government or rather in the language that he has used I would prefer to use my own language while conveying our view to the Government's of the United States of Ame ica and South Victnam He wili paidon me if I do not ad ipt his phraselogy (Interruptions)

MADHU PROF DANDAVATE I have asked a specific question whether Gove nment will raise the United Nations and also following the Bangla Desh Pattern will the Govern ment conside some moment at the right moment to recognise the Provisional Revo lutionary Government of Vietnam?

SHRI SWARAN SINGH We will do the right thing at the right time

MR SPEAKER Now, we mave on to the nex item